

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) NO(s). 204 OF 2007

VIRENDRA KUMAR

Petitioner(s)

VERSUS

PRAKASH SINGH BADAL & ORS.
(With office report)

Respondent(s)

Date: 11/04/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE R.V. RAVEENDRAN

For Petitioner(s) Petitioner-In-Person.

For Respondent(s) Mr.Gaurav Agrawal, Adv.
Ms. Sushma Suri ,Adv

Mr.Mahabir Singh, Sr.Adv.
Mr.H.S.Metwal, AG,Pb.
Mr. Ajay Pal ,Adv
Mr.Nikhil Jain, Adv.

UPON hearing counsel the Court made the following
ORDER

Heard the petitioner in person.

We appreciate the interest taken by the petitioner in this public interest litigation. However, this is a case where Article 164(1A) cannot be strictly implemented in view of the peculiar circumstances of the case. We leave open the question to be decided in other appropriate case.

The writ petition is disposed of accordingly.

(G.V.Ramana)
Court Master

(Veera Verma)
Court Master